

CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

Hearing by Video Conferencing

O.A. No.060/00275/2020

Chandigarh, this the 29th of September, 2020

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

Sandeep Kumar aged 37 years son of Sh. Mahabir Prashad, resident of Village Marja, P.O. Kund, Rewari, District Rewari (Haryana) 123102.

....Applicant

(BY: Mr. B.S. Patwalia, Advocate)

Versus

- 1. Chandigarh Administration through its Administrator 160017.
- 2. The Director Public Instruction(s) Chandigarh Administration, 1st floor, Additional Deluxe Building, Sector 9, Chandigarh 160017.
- 3. The Director School Education, Department of Education, Chandigarh Administration, 1st Floor, Additional Deluxe Building, Sector 9, Chandigarh 160017.

.... Respondents

(BY: Mr. Vinay Gupta, Advocate)

ORDER(Oral)

SANJEEV KAUSHIK, MEMBER (J):

1. Mr. Vinay Gupta, learned counsel for the respondents, on instructions from the Department, submits that the case of the applicant for appointment as JBT Teacher has been approved by the Secretary (Education) Chandigarh Administration yesterday and that he will be allowed to

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join duty shortly. He further submits that qua other claims, the applicant may file a representation to the respondents which would be considered and decided by passing a reasoned and speaking order in accordance with Rules, Regulations and Law. He prays that the O.A. has, thus, been rendered infructuous and it may be disposed of as such, to which learned counsel for the applicant consents.

 Accordingly, the O.A. is disposed of as having been rendered infructuous. MA No. 060/00470/2020 also stands disposed of. No costs.

(AJANTA DAYALAN) MEMBER (A) (SANJEEV KAUSHIK) Member (J)

Place: Chandigarh Dated: 29.09.2020

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